

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
CP No. (IB)- 06/10/JPR/2022
Under Section 10 of IBC, 2016

In the matter of:

Ppagro India Pvt. Ltd.

...Applicant

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Nitesh Shrivastava, Adv.
Jai Prakash Rawat, Adv.

ORDER

Heard Mr. Nitesh Shrivastava, Adv. for the Applicant. Issue notice to the RoC, IBBI, Income Tax Department and Creditors. Ld. Counsel for the Petitioner/ Applicant shall collect the notices from the Registry and send the same together with complete paper book and a copy of this order immediately to the RoC, IBBI, Income Tax Department and Creditors at their addresses by speed post and file affidavit of service along with copy of postal slips and tracking reports within two weeks. Reply, if any, may be filed within 2 weeks with advance copy to opposite counsel.

It has been submitted that PNB is a sole Financial Creditor. It was also found that Financial Statements are not complete. Learned counsel is directed to complete his Financial Statements also. List the matter on 11.02.2022.

sd-

(Raghu Nayyar)
Technical Member

sd-

(Deep Chandra Joshi)
Judicial Member

February 08, 2022
HA